## **CERTIFICATE**

## Certified that

- (1) the data/information furnished in this statement are in accordance with the directions issued by the Reserve Bank of India relating to income recognition, accounting standards, asset classification, provisioning for bad and doubtful debts, capital adequacy and concentration of credit and investments. The statement has been compiled from the books of account and other records of the company and to the best of my knowledge and belief they are correct;
- (3) the company has accepted public deposit and the quantum of such deposit is within the limits applicable to the company;
- (4) the company has not paid interest/brokerage on deposit beyond the ceiling prescribed under the directions;
- (5) The company has not defaulted in repayment of matured deposit;
- (6) the credit rating for fixed deposits assigned by the Credit Rating Agency viz.----(Name of the Agency) at -----(rating level) is valid;
- (7) the capital adequacy as disclosed in part C of the return after taking into account the particulars contained in part D, E and F has been correctly worked out;
- (8) the aggregate of amount outstanding in respect of loans, Equipment Leasing, Hire Purchase Finance and investment held together with other assets of the company during the half year ended March / September \_\_\_\_\_ is taken into account to ensure that the minimum stipulated capital adequacy ratio as applicable to the company has been maintained throughout the relevant period on an on-going basis.
- (9) classification of assets as disclosed in part F of the return has been verified and found to be correct. No rollover/rephasement of loans, lease and hire purchase transactions and bills discounted beyond due dates has been observed. The sub-standard or doubtful or loss asset, if up-graded, has been done so, in conformity with the Non-Banking Financial Companies Prudential Norms (Reserve Bank) Directions 1998;
- (10) investments in group companies as disclosed in part G of the return, exposures to individuals/firms/other companies exceeding the credit/investment concentration norms as disclosed in part H of the half-yearly return, investments in premises and unquoted shares as disclosed in part I of the return and particulars on suit filed and

decreed debts by the company and against it as disclosed in part J of the return and classification of such assets is correct.

Place : Date :	(Name of the company)
	Managing Director/Chief Executive Officer
	Auditor's Report
assets/exposures and statements/certificate he Executive Officer of the basis of random checkin We further report that to information and explanation.	books of accounts and other records maintained by Limited in respect of the capital funds, risk risk asset ratio etc. as on20 and erein above made by the Managing Director/Chief company or his authorised representative. On the ag, we certify the statement in paragraph (8) above. To the best of our knowledge and according to the ations given to us and as shown by the record ares shown in Parts A, B, C, D, E, F, G, H, I and J of ove are correct.
Date:	

Statutory auditors